

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

CP 62/2005 IN
OA NO.3101/2004

12

New Delhi this the 8th April, 2005

HON'BLE MR.JUSTICE M.A.KHAN, VICE-CHAIRMAN(J)
HON'BLE SHRI S.A.SINGH, MEMBER(A)

Shri Jaswant Rai Khanna
S/o Shri Tulsi Dass Khanna,
Retired Driver Under Northern Railway,
Ferozepur Division, Ludhiyana.
R/o WZ-1105, Rani Bagh,
Shakurbasti, Delhi - 110 034.
(By Advocate: Sh. Amit Anand)

...Petitioner.

Versus

Union of India : Through

1. Shri R.R.Jaruhara,
General Manager, Northern Railway,
Baroda House, New Delhi.
2. Shri Dharam Singh,
Divisional Railway Manager,
Northern Railway, Ferozepur Division,
Ferozepur.
3. Shri D.S.Heera
Sr. Divisional Accounts Officer,
Northern Railway, Ferozepur.

...Respondents.

(By Advocate : Shri R.L.Dhawan)

ORDER (ORAL)

By Mr. Justice M.A.Khan, Vice-Chairman (J):

Learned counsel for the applicant has stated that the respondents have implemented the order of the Tribunal dated 03.01.2005. It is submitted that the contempt petition was filed for non-compliance of the order of the Tribunal. It is further submitted that in view of the compliance order, the applicant does not wish to press the present contempt petition.

2. We are of the view that as the directions of the Tribunal have been implemented by the respondents, the matter should not be proceeded further. Accordingly the Contempt Petition is dismissed and notice discharged.

Asdy
(S.A.Singh)
Member (A)

M.A.Khan
(M.A.Khan)
Vice-Chairman (J)

/kdr/